

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cont. Case (Civil) No. 317 of 2021

Dr. Brij Bihari Sharma --- --- Petitioner

Versus

1. The State of Jharkhand
2. Dr. Bansidhar Prasad Rukhiyar, Registrar, Vinoba Bhave University, Hazaribag
3. Mr. V. Muthukumar, Director, Higher Education, Govt. of Jharkhand, Ranchi --- --- Opp. Parties

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**

For the Petitioner: Mr. Rahul Dev, Advocate  
For the O.P.-State: Mr. Manish Mishra, GP-V

05 / 10.09.2021 Show-cause has been filed on 09.09.2021 by the opposite party no. 2 making a categorical statement at para-4 that the amount on account of annual increment due to the petitioner under 6<sup>th</sup> Pay Revision has been paid from 01.01.2006 to 31.03.2010 and from 01.04.2010 to 31.12.2015, as is evident from letter dated 04.09.2021 (Annexure-A series) addressed to the Director, Higher Education by the Registrar, Vinoba Bhave University, Hazaribag.

2. In that view of the matter, instant petition is disposed of.

**(Aparesh Kumar Singh, J)**

Ranjeet/